

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 43/09 held on 20.01.2009.

The Meeting No. 43/09 of Norms Committee-II was held on 20.01.2009 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri K.K. Tiwari, AIA	DHI
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Shri A. K. Mishra, Asst IA	M/o Steel
4.	Shri K.K. Funda, AD	DC(SSI)
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:29/47/80-ALC2/2006	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/01201/AM07/	RLA File :07/24/040/00709/AM07/	Lic.No/Date:0710049661 18.01.2007	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee decided to refer a copy of the application to DC(SSI) for examination and comments. The case stands deferred and to be re-listed on 17.03.2009.			

2	Case No.:7/51/81-ALC2/2006	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00948/AM07/	RLA File :07/24/040/00793/AM07/	Lic.No/Date:0710050372 28.02.2007	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. On the recommendation of the representative of DC(SSi) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009: -			
	1. Detailed process chart along with justification for the wastage claimed for each item.			

3	Case No.: 128/48/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00618/AM08/	RLA File :06/24/040/00016/AM08/	Lic.No/Date:0610012340 27.09.2007	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that a team of technical experts may visit the factory of the firm to see the manufacturing process and the team is advised to fix the date of the visit. The case stands deferred and to be re-listed on 17.03.2009.			

4	Case No.: 130/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00620/AM08/	RLA File :31/24/040/00207/AM08/	Lic.No/Date:3110030919 27.09.2007	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee decided to refer a copy of the application of the firm to Chemical Division of DIPP for examination and comments. The case stands deferred and to be re-listed on 17.03.2009.			

5	Case No.: 8/36/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00428/AM08/	RLA File :07/24/040/00564/AM08/	Lic.No/Date:0710054435 13.11.2007	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the firm has requested for some more time to submit the requisite information. The case stands deferred and to be re-listed on 17.03.2009.			

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6	Case No.:19/40/80-ALC2/2007	Party Name:BHARAT BIJLEE LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/00604/AM08/	RLA File :03/94/040/00889/AM08/	Lic.No/Date:0310451382 23.11.2007	Defer Date:20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. The quantity of items of import from S. No. 1 to 4 may be allowed as applied for after taking clue from SION C-330. 2. If the item of import at S. No. 1 is CRGO Transformer laminations(code 85049010), it may be allowed on net to net basis i.e. 25.90 MT per unit and total quantity is 751.10 MT. 3. In addition to that one flexible separator per transformer is also allowed on net to net basis. Note : The committee decided that the SION for transformers may be amended sue-moto. R/A may take suitable consequential action accordingly.				

7	Case No.:5/2/81-ALC2/2008	Party Name:BHARAT BIJLEE LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00699/AM08/	RLA File :03/94/040/00888/AM08/	Lic.No/Date:0310451395 23.11.2007	Defer Date:20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. The quantity of items of import from S. No. 1 to 4 may be allowed as applied for after taking clue from SION C-330. 2. If the item of import at S. No. 1 is CRGO Transformer laminations(code 85049010), it may be allowed on net to net basis i.e. 36.730 MT per unit and total quantity is 550.95 MT. 3. In addition to that one flexible separator per transformer is also allowed. Note : The committee decided that the SION for transformers may be amended sue-moto. R/A may take suitable consequential action accordingly.				

			Meet No/Date:43/81-ALC2/2008	Status:Deffered
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8	Case No.: 31/2/81-ALC2/2008	Party Name:AUTONIX AUTO INDUSTRIES	20.01.2009	and Re-indexed
	HQ File :01/81/050/00725/AM08/	PVT LTD. RLA File :05/24/040/00750/AM08/	Lic.No/Date:0510214123 28.12.2007	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 17.03.2009.			

9	Case No.: 6/2/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00700/AM08/	RLA File :03/94/040/01018/AM08/	Lic.No/Date:0310458721 23.01.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			

10	Case No.: 42/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00736/AM08/	RLA File :05/24/040/00800/AM08/	Lic.No/Date:0510215719 31.01.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			

11	Case No.: 44/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00738/AM08/	RLA File :05/24/040/00814/AM08/	Lic.No/Date:0510215720 31.01.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply submitted by the firm is for some other licence and may be advised to submit the proper reply. The case stands deferred and to be relisted on 17.03.2009.			

12	Case No.: 45/2/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00739/AM08/	RLA File :05/24/040/00838/AM08/	Lic.No/Date:0510215910 06.02.2008	Defer Date:20.01.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.

13	Case No.:15/9/81-ALC2/2008	Party Name:LAMBDA TELEVENTURE	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00115/AM09/	RLA File :05/24/040/00868/AM08/	Lic.No/Date:0510216256 12.02.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 17.03.2009.			

14	Case No.:10/9/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00110/AM09/	RLA File :03/94/040/01133/AM08/	Lic.No/Date:0310461077 14.02.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply submitted by the firm is for some other licence and may be advised to submit the proper reply. The case stands deferred and to be relisted on 17.03.2009.			

15	Case No.:51/2/81-ALC2/2008	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00745/AM08/	RLA File :07/24/040/00740/AM08/	Lic.No/Date:0710055878 15.02.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			

16	Case No.:34/8/81-ALC2/2008	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00099/AM09/	RLA File :07/24/040/00770/AM08/	Lic.No/Date:0710056200 03.03.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. On the recommendations of the representative of DIPP, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- i. Words “ Model No. 410011” may be suffixed with the description of export product.			

- ii. Net weight of 56 MT may be added with the quantity of export product.
- iii. Quantities of all the import items from S.N.1 to 12 may be allowed on net to net basis with accountability clause. Accordingly, quantities of import items at S.No.6 & 7 may be reduced to 80,000 Nos. each.

R/A may take suitable consequential action accordingly.

17	Case No.: 33/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00098/AM09/	RLA File :07/24/040/00757/AM08/	Lic.No/Date:0710056217 04.03.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee decided to refer a copy of the application of the firm to Chemical Division of DIPP for examination and comments. The case stands deferred and to be re-listed on 17.03.2009.			

18	Case No.: 30/8/81-ALC2/2008	Party Name:CONTROL TECHNIQUES INDIA PVT. LIMITED,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00095/AM09/	RLA File :04/24/040/00392/AM08/	Lic.No/Date:0410094274 05.03.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

19	Case No.: 47/15/81-ALC2/2008	Party Name:CABINET SYSTEMS & CONTROLS PVT. LTD	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00215/AM09/	RLA File :31/24/040/00356/AM08/	Lic.No/Date:3110032959 05.03.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SS) vide their I.D. No. 17(41)/2008-IPHW dated 20.10.2008 (copy enclosed).			

R/A may take suitable consequential action accordingly.

20	Case No.: 31/8/81-ALC2/2008	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00096/AM09/	RLA File :07/24/040/00767/AM08/	Lic.No/Date:0710056291 07.03.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			

21	Case No.: 76/15/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00244/AM09/	RLA File :07/24/040/00748/AM08/	Lic.No/Date:0710056482 19.03.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on net-to-net basis with nil wastage. R/A may take suitable consequential action accordingly.			

22	Case No.: 56/15/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00224/AM09/	RLA File :04/24/040/00406/AM08/	Lic.No/Date:0410094748 25.03.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.03.2009.			

23	Case No.: 57/15/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00225/AM09/	RLA File :04/24/040/00407/AM08/	Lic.No/Date:0410094742 25.03.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.03.2009.

24	Case No.:45/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00213/AM09/	RLA File :07/24/040/00815/AM08/	Lic.No/Date:0710056594 26.03.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			

25	Case No.:71/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00239/AM09/	RLA File :07/24/040/00878/AM08/	Lic.No/Date:0710056805 04.04.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the firm has requested for some more time to submit the requisite information. The case stands deferred and to be re-listed on 17.03.2009.			

26	Case No.:38/15/81-ALC2/2008	Party Name:NAMO ALLOYS PLTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00206/AM09/	RLA File :05/24/040/00962/AM08/	Lic.No/Date:0510219169 09.04.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			

27	Case No.:70/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00238/AM09/	RLA File :07/24/040/00857/AM08/	Lic.No/Date:0710056842 09.04.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the firm has requested for some more time to submit the requisite information. The case stands deferred and to be re-listed on 17.03.2009.			

28	Case No.:16/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00184/AM09/	RLA File :07/24/040/00028/AM09/	Lic.No/Date:0710057312 08.05.2008	Defer Date:20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the firm has requested for some more time to submit the requisite information. The case stands deferred and to be re-listed on 17.03.2009.			

29	Case No.:40/15/81-ALC2/2008	Party Name:SPACEAGE SWITCHGEARS LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00208/AM09/	RLA File :05/24/040/00114/AM09/	Lic.No/Date:0510220939 26.05.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the firm has requested for some more time to submit the requisite information. The case stands deferred and to be re-listed on 17.03.2009.			

30	Case No.:51/15/81-ALC2/2008	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00219/AM09/	RLA File :04/24/040/00043/AM09/	Lic.No/Date:0410096234 04.06.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee decided to transfer the case to plastic NC, as the case pertains to them.			

31	Case No.:69/15/81-ALC2/2008	Party Name:NOKIA SIEMENS NETWORKS INDIA PVT. LTD.,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00237/AM09/	RLA File :02/24/040/00004/AM09/	Lic.No/Date:0210113297 04.06.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.03.2009.			

32	Case No.:1/15/81-ALC2/2008	Party Name:UD ENERGY SYSTEMS PRIVATE LIMITED,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00169/AM09/	RLA File :02/24/040/00050/AM09/	Lic.No/Date:0210113992 23.06.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 43/81 held on 20.01.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4.

R/A may take suitable consequential action accordingly.

33	Case No.:2/15/81-ALC2/2008	Party Name:UD ENERGY SYSTEMS PRIVATE LIMITED,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00170/AM09/	RLA File :02/24/040/00052/AM09/	Lic.No/Date:0210114004 23.06.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4.			
	R/A may take suitable consequential action accordingly.			

34	Case No.:5/15/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00173/AM09/	RLA File :03/95/040/00263/AM09/	Lic.No/Date:0310476175 24.06.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 17.03.2009.			

35	Case No.:7/15/81-ALC2/2008	Party Name:ESSAE ELECTRONICS PVT LTD.,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00175/AM09/	RLA File :07/24/040/00115/AM09/	Lic.No/Date:0710058089 24.06.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 17.03.2009.			

36	Case No.:8/15/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:43/81-ALC2/2008	Status:Deffered
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		20.01.2009	and Re-indexed
HQ File :01/81/050/00176/AM09/	RLA File :31/24/040/00086/AM09/	Lic.No/Date:3110034158 24.06.2008	Defer Date:20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee decided to refer a copy of the application of the firm to Chemical Division of DIPP for examination and comments. The case stands deferred and to be re-listed on 17.03.2009.			

37	Case No.:60/15/81-ALC2/2008	Party Name:BHARAT UDYOG	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00228/AM09/	RLA File :18/24/040/00001/AM09/	Lic.No/Date:1810002271 27.06.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. Based on the recommendations of the representative of DC(SSI) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. The quantity of item of import may be reduced to 267.5 MT inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

38	Case No.:61/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00229/AM09/	RLA File :07/24/040/00099/AM09/	Lic.No/Date:0710058177 27.06.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			

39	Case No.:62/15/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00230/AM09/	RLA File :07/24/040/00141/AM09/	Lic.No/Date:0710058186 27.06.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that			

ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

40	Case No.:63/15/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00231/AM09/	RLA File :07/24/040/00146/AM09/	Lic.No/Date:0710058235 30.06.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

41	Case No.:64/15/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00232/AM09/	RLA File :07/24/040/00147/AM09/	Lic.No/Date:0710058236 30.06.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

42	Case No.:65/15/81-ALC2/2008	Party Name:GOOD STAR POWER COMPONENTS PVT.LTD,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00233/AM09/	RLA File :07/24/040/00148/AM09/	Lic.No/Date:0710058253 01.07.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 17.03.2009.			

43	Case No.:67/15/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:43/81-ALC2/2008	Status:Deffered
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		20.01.2009	and Re-indexed
HQ File :01/81/050/00235/AM09/	RLA File :07/24/040/00156/AM09/	Lic.No/Date:0710058279 02.07.2008	Defer Date:20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

44	Case No.:68/15/81-ALC2/2008	Party Name:NILMAC PACKAGING INDUSTRIES LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM09/	RLA File :03/95/040/00162/AM09/	Lic.No/Date:0310477071 02.07.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 03.03.2009.			

45	Case No.:23/20/80-ALC2/2008	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/80/050/00779/AM09/	RLA File :03/94/040/00353/AM09/	Lic.No/Date:0310479318 18.07.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

46	Case No.:25/20/80-ALC2/2008	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/80/050/00781/AM09/	RLA File :03/94/040/00355/AM09/	Lic.No/Date:0310479339 18.07.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009: -			

1. Information in respect of item at S.No. 12 of Standard Deficiency Format.

47	Case No.:17/29/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00434/AM09/	RLA File :61/24/040/00039/AM09/	Lic.No/Date:6110000219 22.09.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 03.03.2009.			

48	Case No.:3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. On the recommendation of the representative of DHI present in the meeting, the committee observed that the flow process chart enclosed relates to the Liquid Epoxy Coatings where as Export Product is welding station. Therefore, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009: - 1. Information in respect of item at S.No. 3 of Standard Deficiency Format. The difference between welding system at S. No. 2 of the import list and the export product. Catalogue/assembly drawing of export product marking all the inputs on it. 2. Information in respect of item at S.No. 11 of Standard Deficiency Format. Calculation for 16 kms of cable. 3. Information in respect of item at S.No. 5 of Standard Deficiency Format. Weight balancing table.			

49	Case No.:4/29/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00421/AM09/	RLA File :03/95/040/00087/AM09/	Lic.No/Date:0310487963 26.09.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			

50	Case No.:1/29/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00418/AM09/	RLA File :07/24/040/00358/AM09/	Lic.No/Date:0710060191 29.09.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the firm has requested for some more time to submit the requisite information. The case stands deferred and to be re-listed on 17.03.2009.			

51	Case No.:10/29/81-ALC2/2008	Party Name:TRIVENI BIALETTI INDUSTRIES PVT. LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00427/AM09/	RLA File :03/95/040/00581/AM09/	Lic.No/Date:0310488215 29.09.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			

52	Case No.:2/29/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00419/AM09/	RLA File :07/24/040/00359/AM09/	Lic.No/Date:0710060192 29.09.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the firm has requested for some more time to submit the requisite information. The case stands deferred and to be re-listed on 17.03.2009.			

53	Case No.:5/29/81-ALC2/2008	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00422/AM09/	RLA File :05/24/040/00350/AM09/	Lic.No/Date:0510228478 29.09.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the comments from M/o Steel are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.03.2009.			

54	Case No.:6/29/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed

	HQ File :01/81/050/00423/AM09/	RLA File :05/24/040/00416/AM09/	Lic.No/Date:0510228482 29.09.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			
55	Case No.:7/29/81-ALC2/2008	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00424/AM09/	RLA File :08/24/040/00141/AM09/	Lic.No/Date:0810075047 29.09.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee decided to refer a copy of the application to M/o Steel for examination and comments. The case stands deferred and to be re-listed on 17.03.2009.			
56	Case No.:11/29/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00428/AM09/	RLA File :03/95/040/01207/AM08/	Lic.No/Date:0310488359 30.09.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			
57	Case No.:12/29/81-ALC2/2008	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00429/AM09/	RLA File :03/95/040/00580/AM09/	Lic.No/Date:0310488476 30.09.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			
58	Case No.:13/29/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00430/AM09/	RLA File :34/24/040/00106/AM09/	Lic.No/Date:3410022444 30.09.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.

59	Case No.:8/29/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00425/AM09/	RLA File :05/24/040/00384/AM09/	Lic.No/Date:0510228611 30.09.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

60	Case No.:9/29/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00426/AM09/	RLA File :05/24/040/00404/AM09/	Lic.No/Date:0510228614 30.09.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the firm has requested for some more time to submit the requisite information. The case stands deferred and to be re-listed on 17.03.2009.			

61	Case No.:14/29/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00431/AM09/	RLA File :05/24/040/00422/AM09/	Lic.No/Date:0510228699 01.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 17.03.2009.			

62	Case No.:15/29/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00432/AM09/	RLA File :05/24/040/00423/AM09/	Lic.No/Date:0510228700 01.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 17.03.2009.			

63	Case No.:18/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00435/AM09/	RLA File :04/24/040/00331/AM08/	Lic.No/Date:0410099017 06.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			

64	Case No.:19/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00436/AM09/	RLA File :04/24/040/00298/AM08/	Lic.No/Date:0410099018 06.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			

65	Case No.:20/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00437/AM09/	RLA File :04/24/040/00420/AM08/	Lic.No/Date:0410099019 06.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			

66	Case No.:21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			

67	Case No.:27/29/81-ALC2/2008	Party Name:TRIVENI BIALETTI INDUSTRIES PVT. LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00444/AM09/	RLA File :03/95/040/00612/AM09/	Lic.No/Date:0310489119 06.10.2008	Defer Date:20.01.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per SION C-22 and quantity of item of import may also be specified as 18692 numbers.

R/A may take suitable consequential action accordingly.

68	Case No.:22/29/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00439/AM09/	RLA File :07/24/040/00365/AM09/	Lic.No/Date:0710060300 07.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No.1 i.e. Copper Wire Rod / Cathode may be allowed as applied for i.e. 24520.2 Kgs. inclusive of 1% wastage. 2. Quantity of import item at S.No.2 i.e. Polyesterimide Enamel may be allowed as 260.115 Kgs. inclusive of 5% wastage. 3. Quantity of import item at S.No.3 i.e. Polyester Glass Yarn may be allowed as applied for i.e. 255.160 Kgs. inclusive of 3% wastage. R/A may take suitable consequential action accordingly.			

69	Case No.:25/29/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00442/AM09/	RLA File :07/24/040/00372/AM09/	Lic.No/Date:0710060318 07.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009: - 1. Information in respect of item at S.No. 3, 5 & 11 of Standard Deficiency Format.			

70	Case No.:38/29/81-ALC2/2008	Party Name:NATIONAL LAMINATION INDUSTRIES	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00455/AM09/	RLA File :03/95/040/00624/AM09/	Lic.No/Date:0310489338 07.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. Based on the recommendations of the representative of M/o Steel present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. The quantity of item of import may be allowed as 1.015 Kg/kg. and quantity may be reduced to 106.575 MT. R/A may take suitable consequential action accordingly.			

71	Case No.:26/29/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00443/AM09/	RLA File :05/24/040/00175/AM09/	Lic.No/Date:0510228993 08.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-33/2008-IP dated 23.12.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

72	Case No.:28/29/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00445/AM09/	RLA File :34/24/040/00120/AM09/	Lic.No/Date:3410022486 08.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

73	Case No.:29/29/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00446/AM09/	RLA File :09/24/040/00273/AM09/	Lic.No/Date:0910035596 08.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. The export item at S.No.1, 2, 4 & 5 may be allowed as per SION C-325. 2. The export item at S.No. 3 & 6 may be allowed as per SION C-324. R/A may take suitable consequential action accordingly			

74	Case No.:30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.			

75	Case No.:31/29/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM09/	RLA File :07/24/040/00383/AM09/	Lic.No/Date:0710060330 10.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

76	Case No.:33/29/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00450/AM09/	RLA File :07/24/040/00380/AM09/	Lic.No/Date:0710060371 10.10.2008	Defer Date:20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

77	Case No.:34/29/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00451/AM09/	RLA File :07/24/040/00381/AM09/	Lic.No/Date:0710060375 10.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

78	Case No.:35/29/81-ALC2/2008	Party Name:SPACEAGE SWITCHGEARS LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00452/AM09/	RLA File :05/24/040/00417/AM09/	Lic.No/Date:0510229093 10.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the firm has not yet decided what product to export. Accordingly, the case is rejected and the firm is directed to surrender the licence to RA. R/A may take suitable consequential action accordingly.			

79	Case No.:40/29/81-ALC2/2008	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00457/AM09/	RLA File :03/95/040/00633/AM09/	Lic.No/Date:0310489958 13.10.2008	Defer Date:20.01.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. Based on the recommendations of the representative of M/o Steel present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. The quantity of item of import may be allowed as 1.015 Kg/kg. and quantity may be reduced to 62.93 MT.

R/A may take suitable consequential action accordingly.

80	Case No.: 41/29/81-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00458/AM09/	RLA File :03/94/040/00476/AM09/	Lic.No/Date:0310490039 13.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 17.03.2009.			

81	Case No.: 42/29/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00459/AM09/	RLA File :31/24/040/00185/AM09/	Lic.No/Date:3110035743 13.10.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

82	Case No.: 1/36/81-ALC2/2008	Party Name:SIMMONDS MARSHALL LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00516/AM09/	RLA File :03/95/040/00620/AM09/	Lic.No/Date:0310493521 10.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009: -			

1. Name of export product to be manufactured from “Wires” with its sample and quantity thereof.
2. Sample of raw material in the form of “Wires” required for the above export product alongwith quantity thereof.

83	Case No.:2/36/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00517/AM09/	RLA File :07/24/040/00451/AM09/	Lic.No/Date:0710061003 12.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. “In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time”. R/A may take suitable consequential action accordingly.			

84	Case No.:3/36/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00518/AM09/	RLA File :07/24/040/00436/AM09/	Lic.No/Date:0710061007 12.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee decided to refer a copy of the application of the firm to Chemical Division of DIPP for examination and comments. The case stands deferred and to be re-listed on 17.03.2009.			

85	Case No.:4/36/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00519/AM09/	RLA File :07/24/040/00456/AM09/	Lic.No/Date:0710061033 12.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. “In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time”. R/A may take suitable consequential action accordingly.			

86	Case No.:5/36/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00520/AM09/	RLA File :07/24/040/00454/AM09/	Lic.No/Date:0710061043	Defer

12.11.2008

Date:20.01.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

87	Case No.:6/36/81-ALC2/2008	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00521/AM09/	RLA File :07/24/040/00449/AM09/	Lic.No/Date:0710061053 12.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

88	Case No.:10/36/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00525/AM09/	RLA File :31/24/040/00224/AM09/	Lic.No/Date:3110036113 17.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

89	Case No.:11/36/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00526/AM09/	RLA File :31/24/040/00223/AM09/	Lic.No/Date:3110036120 17.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

90	Case No.:12/36/81-ALC2/2008	Party Name:THERELEK ENGINEERS PVT LTD	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00527/AM09/	RLA File :07/24/040/00452/AM09/	Lic.No/Date:0710061095 17.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

91	Case No.:13/36/81-ALC2/2008	Party Name:TEKSPACE INTERIOR CONCEPTS PVT.LTD,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00528/AM09/	RLA File :07/24/040/00442/AM09/	Lic.No/Date:0710061113 17.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

92	Case No.:7/36/81-ALC2/2008	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00522/AM09/	RLA File :07/24/040/00457/AM09/	Lic.No/Date:0710061076 17.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

93	Case No.:8/36/81-ALC2/2008	Party Name:AJMERA REALTY & INFRA INDIA LTD	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00523/AM09/	RLA File :31/24/040/00193/AM09/	Lic.No/Date:3110036110 17.11.2008	Defer Date:20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

	Case No.:9/36/81-ALC2/2008	Party Name:AJMERA REALTY & INFRA INDIA LTD	Meet No/Date:43/81- ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00524/AM09/	RLA File :31/24/040/00206/AM09/	Lic.No/Date:3110036111 17.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

95	Case No.:14/36/81-ALC2/2008	Party Name:KMG A TO Z SYSTEMS PRIVATE LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00529/AM09/	RLA File :05/24/040/00533/AM09/	Lic.No/Date:0510230976 18.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

96	Case No.:15/36/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00530/AM09/	RLA File :07/24/040/00458/AM09/	Lic.No/Date:0710061121 18.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor			

forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

97	Case No.:16/36/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00531/AM09/	RLA File :07/24/040/00459/AM09/	Lic.No/Date:0710061122 18.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

98	Case No.:17/36/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00532/AM09/	RLA File :07/24/040/00447/AM09/	Lic.No/Date:0710061123 18.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

99	Case No.:18/36/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00533/AM09/	RLA File :07/24/040/00446/AM09/	Lic.No/Date:0710061124 18.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor			

forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

100	Case No.:19/36/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00534/AM09/	RLA File :07/24/040/00453/AM09/	Lic.No/Date:0710061125 18.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009: - 1. Process of coating LSM Powder on Anode Splitter plates. 2. Basis of requirement of LSM Powder indicating coating thickness. 3. Weight of anode splitter plate both pain and coated.			

101	Case No.:20/36/81-ALC2/2008	Party Name:S.V. KARANTH TECHNO SYSTEMS	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00535/AM09/	RLA File :07/24/040/00472/AM09/	Lic.No/Date:0710061126 18.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

102	Case No.:21/36/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00536/AM09/	RLA File :07/24/040/00473/AM09/	Lic.No/Date:0710061138 18.11.2008	Defer Date:20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

103	Case No.:22/36/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00537/AM09/	RLA File :07/24/040/00463/AM09/	Lic.No/Date:0710061143 18.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

104	Case No.:23/36/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00538/AM09/	RLA File :31/24/040/00222/AM09/	Lic.No/Date:3110036129 18.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.03.2009.			

105	Case No.:24/36/81-ALC2/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00539/AM09/	RLA File :02/24/040/00198/AM09/	Lic.No/Date:0210119921 19.11.2008	Defer Date:20.01.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 298.41 MT inclusive of 1 % wastage.
2. Quantity of import item at S.No. 2 may be allowed within 2% of FOB value of exports

R/A may take suitable consequential action accordingly.

106	Case No.:25/36/81-ALC2/2008	Party Name:RAYCHEM RPG LTD.,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00540/AM09/	RLA File :03/95/040/00664/AM09/	Lic.No/Date:0310494968 20.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

107	Case No.:26/36/81-ALC2/2008	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00541/AM09/	RLA File :07/24/040/00440/AM09/	Lic.No/Date:0710061201 20.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantities of import items from S.Nos. 1 to 4 put together may be allowed within 2% of FOB value of exports. R/A may take suitable consequential action accordingly.			

108	Case No.:27/36/81-ALC2/2008	Party Name:GYSCOAL ALLOYS LTD.,	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00542/AM09/	RLA File :08/24/040/00164/AM09/	Lic.No/Date:0810076112 20.11.2008	Defer Date:20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 17.03.2009.			

109	Case No.:28/36/81-ALC2/2008	Party Name:KAPIL ENTERPRISES	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00543/AM09/	RLA File :05/24/040/00515/AM09/	Lic.No/Date:0510231214 20.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. The word 'relevant' may be prefixed before the description of the item of import. 2. After taking clue from SION C-549, the quantity of import item at S.No. 1 may be reduced to 278.74 Kg. inclusive of 10% wastage. R/A may take suitable consequential action accordingly.			

110	Case No.:29/36/81-ALC2/2008	Party Name:AHLCONS INDIA PVT LTD	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00544/AM09/	RLA File :05/24/040/00531/AM09/	Lic.No/Date:0510231245 20.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009: - 1. Area of Semi Unitized Curtain wall. 2. Information in respect of items at Sl.Nos. 3, 5 & 11 of SDF.			

111	Case No.:30/36/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:43/81-ALC2/2008 20.01.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00545/AM09/	RLA File :03/94/040/00621/AM09/	Lic.No/Date:0310495201 21.11.2008	Defer Date:20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. On the recommendation of the representative of DIPP present in the			

meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.03.2009: -

1. Total thickness of Aluminium Composite Panel and thickness of PE core in the Composite Panel along with their quantities in Sq. Mtrs. and in Kgs.
2. Thickness of Aluminium Coil/sheet i.e. import item at Sl. No.1 alongwith their quantities.
3. Information in respect of items at Sl.Nos. 4,5 & 11 of SDF for each type of Composite Panel.

Note: A copy of the application of the firm may also be referred to DC(SSI).

PART –A -DEFFER

S.No 79

Case No.A - 281	M/s Salzer Electronics Ltd.Coimbatore
Meeting No.43/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 20-01-2009	Advance Licence No 3210036530 dt 29-10-2007
	RLA F.No. 32/24/40/47/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.

PART –AR-DEFFER

S.No.55

Case No. AR- 10	M/S Havells India Ltd.New Delhi.
Meeting No.43/81	F.No.01/80/50/1388/AM08/DES-I/DES-II
Dated: 20-01-2009	Advance Licence No 0510175498 dt. 31-10-2006
	RLA No.05/24/40/00034/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to

remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.

PART –C- DEFFER

S.No.50

Case No. C-11	M/S Vijai Electricals Ltd..
Meeting No.43/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 20-01-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee decided to examine the case on file. The case stands deferred and to be relisted on 17.03.2009.

S.No.51

Case No. C - 5	M/s Suzlon Generators Pvt.Ltd. Pune
Meeting No.43/81	F.No.01/81/162/1063/AM08/DES-II
Meeting 20-01-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.03.2009.

S.No.52

Case No. C - 6	M/s Reychem RPG Ltd.
Meeting No.43/81	F.No.01/81/162/801/AM08/DES-II
Dated: 20-01-2009	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.

S. No. 53

Case No. C - 7	M/s Reychem RPG Ltd.
Meeting No.43/81	F.No.01/81/162/886/AM08/DES-II
Dated: 20-01-2009	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 20.01.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.03.2009.
